CP NO. 70(Chd)/2016

Navdisha Real Estate Pvt. Ltd. & Ors.

... Petitioners

Versus.

M/s GPI Textiles Ltd. & Ors.

...Respondents

Present:

Mr. Milan Singh Negi and Mr. Tejinder Singh, Advocates

for Mr. Manish Jain, Advocate for petitioners. Mr. Anand Chhibbar, Senior Advocate with

Mr.Aman Bahari and Ms. Aastha Ray, Advocates

for respondents No.1 & 3 to 8.

Mr. Amit Jhanji, Advocate for respondents No.9 & 10. Ms. Amita Arora, Advocate for respondent No.11

As per office report, respondents No.9 &10 have filed reply. Learned counsel for petitioners submits that he would be filing reply to CA No.26 of 2016 during the course of the day. Let the needful be done and copy be also supplied to the counsel for respondents. Learned counsel for petitioners also seeks time to file rejoinder. Let the same be filed within three weeks with advance copy to the counsel opposite. CA No.26 of 2016 is fixed for arguments for 11.01.2017.

(Justice R.P. Nagrath) Member (Judicial)

Deepa Krishan)
Member(Technical)

November 25, 2016

CP NO. 70(Chd)/2016

Navdisha Real Estate Pvt. Ltd. & Ors.

... Petitioners

Versus.

M/s GPI Textiles Ltd. & Ors.

...Respondents

Present:

Mr. Milan Singh Negi, Advocate for Mr. Manish Jain

Advocate for petitioners.

Mr. Anand Chhibbar, Senior Advocate with Mr.Aman Bahari, Mr. Vaibhav Sahni and

Ms. Aastha Ray, Advocates for respondents No.1 & 3 to 8. Mr. Amit Jhanji, Advocate for respondents No.9 & 10. Ms. Amita Arora, Advocate for respondent No.11

Mr. Manish Jain, learned counsel for the petitioners filed affidavit dated 07.11.2016 stating compliance of the previous order about the despatch of notices by Speed Posts. Appearance has already been made for all the respondents except respondent No. 2. As per track report of the Speed Posts made by the office from internet the notice sent by Speed Post to respondent No. 2 stands delivered. Respondent No. 2 is a Mauritius based company but there is no representation for this respondent. Respondent No. 2 is thus proceeded against ex parte.

Respondents No.1 & 3 to 8 and respondent No. 11 have already filed reply. Mr. Amit Jhanji, Advocate seeks time to file reply of respondents No.9 & 10.

Notice of motion on application No.26 of 2016 filed on behalf of respondents No.1 & 3 to 8. Copy already supplied to the counsel for petitioners.

The matter is adjourned to 25.11.2016. Reply to CA No. 26 of day before the date fixed with copy in advance to the counsel opposite. 2016 and reply to main petition by respondents No. 9 & 10 be filed at least one

Rejoinder, if any, to the reply filed by the respondents, be also filed by the petitioners by the next date. Learned Senior Counsel for the respondents No. 1 & 3 to 8 also submits that the compendium of judgements shall be handed over to the Bench Officer.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan)
Member(Technical)

November 10, 2016

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